

amounts that were actually realised and what was the mode of payment?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) Yes, but the previous rent did not include any charge on account of electricity and water consumption. It was decided to make recovery for water and electricity charges from the staff concerned only with effect from the 1st April, 1953.

(b) Does not arise in view of the reply to part (a).

(c) Attention is invited to the reply to part (a).

As stated therein water and electricity charges were not previously recovered from officers occupying the suites (including those given rent-free accommodation) up to the 31st March, 1953. Recovery of such charges commenced only from the 1st April, 1953.

(d) Yes.

(e) Does not arise in view of the reply to part (c).

EXCISE DUTY

1607. Shri Debendra Nath Sarma: Will the Minister of Finance be pleas-

ed to state the total amount earned by the Government of India from tea, jute and petrol in 1953-54, 1954-55 and 1955-56 in various ways such as excise, cess and export duties?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): The total revenue realised by the Government of India from tea, jute and petrol on account of Customs/Central Excise duties and cess is an under:—

(Figure: in thousand rupees)

Commodity	1953-54	1954-55	1955-56 (up to Feb., 56)
*Tea	13,69,06	22,89,25	19,13,54
**Jute	10,34,68	7,65,43	3,95,33
***Petrol	30,07,80	30,18,81	29,57,19

*Includes export duty, excise duty and cess.

**Includes export duty and cess on raw jute and jute manufacturers for 1954-55; in 1953-54 and 1955-56 there was no export of raw jute.

***Includes import and excise duty on 'Motor Spirit', which term includes petrol.